

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. 1

**Service Tax Appeal No. 22001 of 2015**

(Arising out of Order-in-Appeal No. 030 & 031/2015-16-ST dated 27/05/2015 passed by Commissioner Of Central Excise, Customs and Service Tax , COCHIN (Appeals) )

**M/s Koyenco Mobikes**

Koyenco Square, chakkorathukulam,  
nadakkavu, kozhikode  
KOZHIKODE - 600011  
KERALA

Appellant(s)

*VERSUS*

**Commissioner of Central  
Excise, Customs and Service Tax  
Calicut**

CENTRAL REVENUE BUILDING,  
MANANCHIRA, CALICUT,  
KOZHIKODE, - 673001  
KERALA

Respondent(s)

**Appearance:**

Shri Mr. M.S. Nagaraja, Advocate for the Appellant

Shri. Narendra Byahatti, Authorised Representative for the Respondent

**CORAM:**

**HON'BLE MR. S.S GARG, JUDICIAL MEMBER**

**HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER**

**Final Order No. 20554 / 2020**

Date of Hearing: 02/09/2020

Date of Decision: 02/09/2020

**AS PER BENCH**

Learned Counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has

also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in Open Court on **02/09/2020**)

**(S.S GARG)**  
**JUDICIAL MEMBER**

**(P. ANJANI KUMAR)**  
**TECHNICAL MEMBER**

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